

**SPECIAL BENCH**

**ITEM NO.105**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ  
IA No.77/2024 & IA No.282/2024 IN CP (IB) No.74/ALD/2022**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI UMESH KUMAR SHUKLA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 5<sup>th</sup> June, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>STATE BANK OF INDIA THROUGH CHANCHAL DUA, RP V/S DEEPAK KUMAR SINGHANIA (PERSONAL GUARANTOR OF M/S LML LTD.)</b>
<b>UNDER SECTION</b>	<b>95 IBC</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Sandeep Arora, Adv. : *For State Bank of India/Applicant*  
Sh. Shubham Agarwal, Adv. : *For the RP, Mr. Chanchal Dua,  
present in person*  
Sh. Deep Bisht, Adv. : *For the Personal Guarantor*

**ORDER**

- 1.** Ld. Counsel representing the Financial Creditor has already filed rejoinder with advance copy supplied to the other side. He seeks a short accommodation for arguing the matter.
- 2.** Let the matter be adjourned for final argument on 14<sup>th</sup> June, 2024 before the Regular Bench.

**IA No.282/2024**

- 1.** Let the notice in IA No.282/2024 be issued, as the same application has been filed on behalf of the RP for seeking condonation of delay in filing the report.
- 2.** The notice is being accepted by the Ld. Counsel representing the Personal Guarantor. The said IA i.e. IA No.282/2024 is also fixed for the same date i.e. on 14<sup>th</sup> June, 2024 for final disposal.

**-Sd-**

**(Umesh Kumar Shukla)  
Member (Technical)**

**5<sup>th</sup> June, 2024**

*Avaneesh Kumar Singh  
(Stenographer)*

**-Sd-**

**(Praveen Gupta)  
Member (Judicial)**